

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

ORDER

No. 295 of 2022/RG/LP Dated: 08 .03.2022

Sanction is hereby accorded to the grant of Rs.1.00 Lac (Rupees One Lac) as one time aid (Financial Assistance) in favour of **Shri Mohammad Yousuf Malik, Advocate** bearing enrollment No.1819/98, for medical treatment, out of the Advocate's Welfare Fund maintained by the Principal District Judge, Pulwama.

By Order


(Sudhir Singh Rathore)
Assistant Registrar (L.P)

No. 5643-52 /RG/LP Dated: 08 -03-2022

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey
3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur
..... for information of Their Lordships.
4. Principal District and Sessions Judge, Pulwama
.....for information, and with the direction to disburse the said amount to the concerned after proper identification and against receipt out of the Advocate's Welfare Fund Account maintained by his office.
5. President, District Bar Association, Pulwama for information.
6. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website for information of all the concerned.
7. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
8. Shri Mohammad Yousuf Malik, Advocate S/O Shri Mohammad Ismail Malik, R/O Nownagri (Badriwan), Pulwama.


Assistant Registrar (L.P)